## GOVERNMENT OF INDIA ENVIRONMENT, FORESTS AND CLIMATE CHANGE LOK SABHA

UNSTARRED QUESTION NO:662 ANSWERED ON:26.11.2014 HUMAN ANIMAL CONFLICT Kateel Shri Nalin Kumar;Kodikunnil Shri Suresh;Premachandran Shri N.K.;Rai Shri Prem Das

## Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

(a) the details of casualties due to human-wildlife conflicts and damage to crops by wild animals during the last three years and the current year, State-wise;

(b) whether the Government has formulated/proposes to formulate any scheme/programme to address the issue;

(c) if so, the details thereof including the funds/compensation allocated/released/spent during the said period, scheme and Statewise; and

(d) the other preventive steps taken/proposed to be taken by the Government in this regard?

## Answer

## MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR)

(a) Reports about incidents of damage to crops and human lives by wild animals in various parts of the country are received in the Ministry from time to time. However, the State-wise and year-wise details of such incidents are not collated in the Ministry.

(b),(c)and (d) Management of wildlife and its habitats is the mandate of the concerned State /Union Territory Governments. The Central Government provides financial assistance to the States/ Union Territory Governments under the Centrally Sponsored Schemes of `Integrated Development of Wildlife Habitats`, `Project Tiger` and `Project Elephant` to, inter alia, make payment of exgratia relief in respect of damage to crops and loss of human lives suffered by the victims of depredations/attacks by wild animals. The Ministry has increased the amount of ex-gratia relief eligible for assistance under the Centrally Sponsored Schemes for payment to the victims of predation/depredation by wild animals, as follows:

- Sl. No. Nature of damage caused by wild animals Amount of ex-gratia relief
- (a) Death or permanent incapacitation Rs.200,000/-
- (b) Grievous injury 30% of (a)
- (c) Minor injury Cost of treatment
- (d) Loss of property Value of loss/damage as assessed
- by authorized officer

However, the actual assistance provided to States is subject to availability of funds under the Scheme. Further, financial assistance is also provided for activities such as construction /erection of physical barriers like barbed wire fence, solar powered electric fence, bio-fencing using cactus, boundary walls etc. to prevent the entry of wild animals into crop fields; improvement of wildlife habitat of wild animals by augmenting the availability of food and water in forest areas to reduce the migration of animals from forests to habitation; payment of ex-gratia relief to the victims of wild animals attacks and depredation; and setting up of anti-depredation squads to drive away problematic animals. Details of funds released to the State/Union Territory Governments under the Centrally Sponsored Schemes of `Integrated Development of Wildlife Habitats`, `Project Tiger` and 'Project Elephant` during the three years and the current year are given in the Annexure.